

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
6TH FLOOR, EZHILAGAM ANNEXE BUILDING, CHEPAUK, CHENNAI, TAMILNADU
DAILY CAUSE LIST DATED **09.10.2026** (FRIDAY)
CHENNAI BENCH (**HYBRID MODE**)
02:00 PM

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In the Court of Hon'ble Mr. Justice Yogesh Khanna, the Officiating Chairperson
Hon'ble Mr. Jatindranath Swain, Member (Technical)

Note:

1. Mention will be permitted only after notice (written or oral) to the other side.
2. Mentioning by Counsels/Parties appearing through Virtual Mode will be taken up only after the conclusion of physical mentioning in the open Court. Further, the Counsels /Parties mentioning through Virtual Mode are invariably required to post the details in the chat box.
3. Senior Advocates are requested to refrain from mentioning matters, as it may be inappropriate to the status they hold.
4. To avoid interruptions during hearing and to provide optimum convenience to the Bench in granting opportunity to all the counsels/parties, those who appear by Virtual Mode are required to use "Raise Hand" option on Cisco WebEx. If this instruction is not obeyed, the Court Master will 'MUTE' the audio.

For Withdrawal

S.No	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
1.	Comp App (AT) (CH) No. 10/2026	Tono Thomas Vs Nowon Technologies Pvt Ltd & 7 Ors	Mr. K Gowtham Kumar	Mr. Nikhilesh M Rao R8

For Admission (Fresh Cases)

S.No	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
2.	Comp App (AT) (CH) (Ins) No. 511/2026 For Exemption IA No. 1443/2026 For Stay IA No. 1444/2026 For Condone Delay IA No. 1445/2026	Peeyush Sharma Through Proprietor Vs Liquidator of IVRCL Ltd	Mr. Rohit Sharma	
3.	Comp App (AT) (CH) (Ins) No. 512/2026 For Exemption IA No. 1453/2026 For Stay IA No. 1454/2026	Maruthi Industrial Needs & 16 Ors Vs Rajesh Chillale, RP of Vivin Drugs & Pharmaceuticals Ltd & Vivin Laboratories Pvt Ltd & 5 Ors.	Mr. Khamar Kiran Kantamneni	Ms. Aishwarya Nandiwada For Caveator

4.	Comp App (AT) (CH) (Ins) No. 522/2026 For Exemption IA No. 1484/2026	SS Rail Works Pvt Ltd Rep by its Chief Executive Officer, A Srinivasulu Reddy. Vs VNR Infrastructure Ltd (Under Liquidation) Rep by its Liquidator, TSN Raja	Mr. M Anil Kumar	
5.	Comp App (AT) (CH) (Ins) No. 523/2026 For Exemption IA No. 1485/2026	SS Rail Works Pvt Ltd Rep by its Chief Executive Officer, A Srinivasulu Reddy. Vs VNR Infrastructure Ltd (Under Liquidation) Rep by its Liquidator, TSN Raja	Mr. M Anil Kumar	
6.	Comp App (AT) (CH) (Ins) No. 524/2026 For Exemption IA No. 1486/2026	SS Rail Works Pvt Ltd Rep by its Chief Executive Officer, A Srinivasulu Reddy. Vs VNR Infrastructure Ltd (Under Liquidation) Rep by its Liquidator, TSN Raja	Mr. M Anil Kumar	
7.	Comp App (AT) (CH) (Ins) No. 525/2026 For Exemption IA No. 1487/2026	SS Rail Works Pvt Ltd Rep by its Chief Executive Officer, A Srinivasulu Reddy. Vs VNR Infrastructure Ltd (Under Liquidation) Rep by its Liquidator, TSN Raja	Mr. M Anil Kumar	
8.	Comp App (AT) (CH) (Ins) No. 526/2026 For Exemption IA No. 1488/2026	SS Rail Works Pvt Ltd Rep by its Chief Executive Officer, A Srinivasulu Reddy. Vs VNR Infrastructure Ltd (Under Liquidation) Rep by its Liquidator, TSN Raja	Mr. M Anil Kumar	
9.	Comp App (AT) (CH) (Ins) No. 527/2026 For Exemption IA No. 1489/2026	SS Rail Works Pvt Ltd Rep by its Chief Executive Officer, A Srinivasulu Reddy. Vs VNR Infrastructure Ltd (Under Liquidation) Rep by its Liquidator, TSN Raja	Mr. M Anil Kumar	
10.	Comp App (AT) (CH) (Ins) No. 528/2026 For Exemption IA No. 1490/2026	SS Rail Works Pvt Ltd Rep by its Chief Executive Officer, A Srinivasulu Reddy. Vs VNR Infrastructure Ltd (Under Liquidation) Rep by its Liquidator, TSN Raja	Mr. M Anil Kumar	

11.	Comp App (AT) (CH) (Ins) No. 529/2026 For Exemption IA No. 1491/2026	SS Rail Works Pvt Ltd Rep by its Chief Executive Officer, A Srinivasulu Reddy. Vs VNR Infrastructure Ltd (Under Liquidation) Rep by its Liquidator, TSN Raja	Mr. M Anil Kumar	
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For Orders

S.No	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
12.	IA No. 837/2026 (For Condone Delay) in Comp App (AT) (CH) (Ins) No. 294/2026	TSN Raja, Liquidator of VNR Infrastructure Ltd Vs G Praveen Kumar & 2 Ors.	Mr. T Ravichandran	

INSTRUCTIONS FOR SMOOTH VC HEARINGS

- Upon clicking the join button, the Learned Advocate/Authorized Representative/Party-in-Person shall enter the following particulars: - **(a) Item No. (b) Name (c) Appellant / Respondent / Party-in-Person**
- In case of mentioning, the Learned Advocate/ Authorized Representative/ Party-in-Person shall enter **“Mentioning-Name”**.
- After joining, it must be ensured that **the video is always on ‘OFF’ mode** and the Mic is always on MUTE mode. Video should be switched **ON only** by the Counsel for the parties/litigants to a case, when the concerned Item No. is called for **hearing** and Mic should be UNMUTED only by the party speaking. All other participants shall keep their respective Mic MUTED.
- Detailed instructions for joining video conferencing are made available at:
<https://nclat.nic.in/sites/default/files/2023-11/Instructions%20for%20joining%20Video%20Conferencing.pdf>
- The appearance slips may be sent at: itsupport.chennai@nclat.gov.in , vcnclatchennai5@gmail.com
- Kindly follow the above instructions for joining video conferencing available on the website of the NCLAT.
- For any technical support Parties may contact the following officials during the office hours on working days:
VC Support – Ms. Anusha, Ms. Hemavathy Krishnan and Mr. P Karthick Sharma (044-28880500),
or through email on e-mail ID: itsupport.chennai@nclat.gov.in , vcnclatchennai5@gmail.com

Copy to:

By the order of Hon’ble Member (Judicial)

Chennai Bench

1. Notice Board
2. Website: www.nclat.nic.in